### Water supply scheme in urban areas

## 2528. SHRI DARSHAN SINGH YADAV: SHRIMATI AMBIKA SONI:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether major towns/cities and metropolitan cities face shortage of drinking water particularly during summer season every year and if so, the details thereof;
- (b) whether Government has assessed the likely shortage of drinking water in the urban towns/cities and metropolitan cities in the ensuing summer season and if so, the details thereof and the measures taken/proposed to be taken therefrom; and
- (c) whether Government is implementing water supply schemes in urban areas in the country?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO): (a) and (b) Some towns/cities and metropolitan cities face shortage of drinking water during summer season. The day-to-day operations of water supply are looked after by the Local and State Governments concerned. The assessment of summer shortage in drinking water is also made by them.

(c) Water supply is a State subject. However, Ministry of Urban Development (MoUD) supplements the efforts of State Governments/Urban Local Bodies (ULBs) in providing adequate water supply facilities in urban areas by providing financial assistance from time to time under various schemes.

### Contaminated drinking water in DIZ area

# 2529. DR. ANIL KUMAR SAHANI: SHRIMATI KAHKASHAN PERWEEN:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether contaminants in drinking water supplied in New Delhi is not within the WHO norms:
- (b) if so, whether drinking water supplied to the DIZ area, Raja Bazar, New Delhi is contaminated with chemicals/mud/rust causing health related problems including diseases, if so, the details thereof;
- (c) the details of provision for testing of contaminated drinking water and result of testing the drinking water during the last two years; and
- (d) the steps taken/being taken by the NDMC/CPWD/DJB to provide purified/safe drinking water supply to the area?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO): (a) to (c) The drinking water supplied in New Delhi area is potable and is as per the WHO and Bureau of Indian Standards (BIS) norms. The testing of water is regularly being done in the field and also through the testing Laboratories and the results are found satisfactory. Some modern zonal laboratories have been setup in NCT of Delhi and follow the standards of drinking water as laid down by BIS-10500:2012.

(d) After mixing the treated tube well water through Reverse Osmosis Plant with the bulk water supplied by Delhi Jal Board, it is distributed in the DIZ area, Raja Bazar, New Delhi. The parameters of mixed water is well within permissible limit.

#### Provision of extra FAR in Lal Dora area

†2530. SHRI PARVEZ HASHMI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether any proposal for increasing maximum limit of height *i.e.* 15 mts. of houses in the urban and rural areas as set in the master plan of Delhi is under consideration of Government, if so, the details thereof;
- (b) whether any provision is being made for extra Floor Area Ratio (FAR) in construction for 'Lal Dora' areas; and
- (c) the details of the new guidelines formulated for land falling under the above said areas; the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO): (a) Delhi Development Authority (DDA) has informed that the height of buildings in Delhi is governed by the Development Control Norms stipulated in Master Plan for Delhi-2021 (MPD-2021) for respective use premises. As per MPD-2021, buildings taller than 15 meters (without stilt) and 17.5 meters (including stilt) in all use zones are considered as High Rise Buildings. There is no height restriction for Group Housing. There is no proposal with Government for further increase of height of houses.

- (b) No, Sir.
- (c) As per MPD-2021, Extension of Lal Dora/firni, located in any use-zone, as notified by Revenue Department, Government of National Capital Territory of Delhi (GNCTD) is considered as residential. The building regulations titled "The Building Regulations for Special Area, Unauthorised Regularized Colonies and Village Abadis, 2010", which are applicable to these areas have been notified by DDA *vide* notification S.O. 97(E) dated 17.10.2011.